

27, 28

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 66/2017 in CP (CAA) No. 1/ NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017**

Name of the Company: Mapalex Investments Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SWATI SOPARKAR	ADVOCATE	APPLICANT & PETITIONER	Swati Soparkar
2.				

ORDER

Learned Advocate Mrs. Swati Soparkar present for Petitioner.

Petitioner in CP (CAA) 1/2017 filed this application seeking leave to withdraw CP (CAA) 1/2017.

It is stated in the application considering the exigencies of business and other relevant factors the Board of Directors of Mapalex Remedies Pvt Ltd and Mapalex Investments Pvt Ltd decided to withdraw the Amalgamation proceeding and accordingly resolutions were passed on 07.03.2017.

For the reason mentioned in the application, applicant is permitted to withdraw CP (CAA) 1/2017.

In view of order passed in IA 66/2017 petition is dismissed as withdrawn.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of April, 2017.